एक सं. 3–17/पादपस्टैरेल/अधिसूचना(लेखन लगाने)/एफएसएआई—2014—कटिपय विनियमों का निम्नलिखित प्रारूप, खाद्य सुरक्षा और मानक (पेक्केंजिंग और लेबलिंग) नियम, 2011 में और संशोधन के लिए जोकि भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 23 के साथ पहिले धारा 92 की उप-धारा (1) तथा उप-धारा (2) के खंड (ब) द्वारा प्रदत्त शक्तियों के प्रयोग में केंद्रीय सरकार के पूर्व अनुमोदन से किया जाना प्रस्तावित है, प्रकाशित किया जाता है जिसे उक्त अधिनियम की धारा 92 की उप-धारा (1) हो द्वारा, उक्तसे द्वारा प्रभावित होने संभावित वस्तु विभिन्नताओं की सूचना के लिए अभिव्यक्त है; तथा सूचना दी जाती है कि उक्त प्रारूप विनियमों पर राजपत्र जिससे कि यह अधिसूचना प्रकाशित की गई है, प्रति जनता को उपलब्ध कराए जाने की तारीख, शाद दिन की अवधि समाप्त होने के प्रवाह विचार किया जाएगा।

यदि इन प्रारूप विनियमों पर कोई आश्चर्य या सुझाव हों तो संबंधित व्यक्ति अथवा संस्था अपने आश्रय/सुझाव साइटिफिक साथि सहित उपरोक्त अवधि के दौरान, मुख्य कार्यालयी अधिकारी, भारतीय खाद्य एवं मानक प्राधिकरण को भेज सकते हैं।

उक्त प्रारूप विनियमों के संचालन में किसी व्यक्ति ने विनिर्देश अवधि के अवसान में पूर्व प्रारूप आधेरों और सुझावों पर खाद्य प्राधिकरण द्वारा विचार किया जाएगा।

प्रारूप विनियम

1. (1) इन विनियमों का संक्षिप्त नाम खाद्य सुरक्षा और मानक (पेक्केंजिंग और लेबलिंग) (संशोधन) विनियम, 2015 है।

(2) सरकारी राजपत्र में इन विनियमों की अंतिम अधिसूचना होने की तारीख में न्यूज्लेटर 180 दिनों के उद्धरण आगामी वर्ष की पहली जनवरी अथवा पहली जुलाई से यथास्थिति, ये प्रज्वल होंगे।

2. खाद्य सुरक्षा और मानक (पेक्केंजिंग और लेबलिंग) (संशोधन) विनियम, 2011, में “लेखन लगाने की शीर्ष पर निर्णय के विषय में विनिर्देश अवधि” से संबंधित विनियम 2.4 में —
F. No. 3-17/Phytosterol/Notification (Labelling)/FSSAI-2014.—The following draft of certain regulations, further to amend the Food Safety and Standards (Packaging and Labelling) Regulations, 2011, which the Food Safety and Standards Authority of India proposes to make with the previous approval of the Central Government, in exercise of the powers conferred by sub-section (1) and clause (k) of sub-section (2) of section 92 read with section (23) of the Food Safety and Standards Act, 2006 (34 of 2006), is hereby published as required by sub-section (1) of section 92 of the said Act, for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft regulations shall be taken into consideration after the expiry of a period of sixty days from the date on which the copies of the Official Gazette in which this notification is published are made available to the public;

Objections or suggestions, if any, duly supported by the scientific evidence, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, Food and Drug Administration Bhawan, Kotla Road, New Delhi-110 002;

The objections and suggestions, which may be received from any person with respect to the said draft regulations before the expiry of the period specified above, shall be considered by the aforesaid Authority.

Draft Regulations

1. (1) These regulations may be called the Food Safety and Standards (Packaging and Labelling) (Amendment) Regulations, 2015.

(2) They shall come into force with effect from the ensuing 1st January or 1st July of the year, as the case may be, subject to minimum of 180 days from the date of final notification of these regulations in the official Gazette.

2. In the Food Safety and Standards (Packaging and Labelling) Regulations, 2011, in regulation 2.4 relating to ‘Specific Requirements/ Restrictions on manner of labelling’—

(a) in sub-regulation 2.4.5 relating to ‘Specific Labelling Requirements of other Products’, after clause 53, the following clause shall be inserted, namely;—
"54. Yellow fat spread, milk products, milk based fruit drinks, fermented milk products, cheese, salad dressings, juices and nectars, edible oils, baked products (bread) containing plant sterol shall contain the following declarations, namely:-

- Contains Plant Sterol Esters (as Plant Sterols)---gm/100 gm or 100 ml.

- Patients on cholesterol lowering medication should use the product under medical supervision

- May not be nutritionally appropriate for pregnant and lactating women and children under the age of five years.

- CONSUMPTION OF MORE THAN 3g. PER DAY, TOTAL OF STEROL, STANOLS OR COMBINATION THEREOF SHALL BE AVOIDED

YUDHvir Singh Malik, Chief Executive Officer
[ADVT.-III/4/Exty./187-O/15(150)]

Note:—The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 vide notification number 2-15015/30/2010 dated the 1st August, 2011 and subsequently amended vide notification numbers:

(i) F. No. 4/15015/30/2011, dated the 7th June, 2013

अधिसूचना

नई दिल्ली, 30 जुलाई, 2015

एक सं.3–17/पादपस्टरूल/अधिसूचना (खाद्य सहयोग)/एफएसएसई—2014—कतिपय विनियमों का निम्नलिखित प्रारूप, खाद्य सुरक्षा और मानक (खाद्य उपचार मानक और खाद्य सहयोग) विनियम, 2011 में और संशोधन के लिए, जोकि भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 16 की उप-धारा (2) के साथ पेलिश धारा 92 की उप-धारा(1) उप-धारा (2) के खंड (e) द्वारा प्रदत्त शर्तों के प्रयोग में केंद्रीय सरकार के पूर्व अनुमोदन से किया जाना प्रस्तावित है, प्रकाशित किया जाता है, जैसा उक्त अधिनियम की धारा 92 की उप-धारा (1) द्वारा, उसके द्वारा प्रभावित होने संबंधन वाले सभी व्यक्तियों की सूचना के लिए अपेक्षित है; तथा सूचना दी जाती है कि उक्त प्रारूप विनियमों पर राजपत्र हिस्से के अतिरिक्त प्रकाशित की गई है, प्रति जनता को उपलब्ध कराए जाने की तिथि से सात दिन की अवधि समाप्त होने के पश्चात विचार किया जाएगा;

यदि इन प्रारूप विनियमों पर कोई आश्वेष या सुझाव हो तो संबंधित व्यक्ति अथवा संस्था अपने आश्वेष/सुझाव साइटिफिक साथी सहित उपरोक्त अवधि के दौरान, मुख्य कार्यकारी अधिकारी, भारतीय खाद्य एवं मानक प्राधिकरण को भेज सकते हैं।

उक्त प्रारूप विनियमों के संवेदन से किसी व्यक्ति ने विनिर्दिष्ट अवधि के अवसर में पूर्व प्राम आश्वेषों और सुझावों पर खाद्य प्राधिकरण द्वारा विचार किया जाएगा,

प्रारूप विनियम
1. (1) The following draft of certain regulations, further to amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, which the Food Safety and Standards Authority of India proposes to make with the previous approval of the Central Government, in exercise of the powers conferred by sub-section (1) and clause (e) of sub-section (2) of section 92 read with sub-section (2) of section 16 of the Food Safety and Standards Act, 2006 (34 of 2006), is hereby published as required by sub-section (1) of section 92 of the said Act, for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft regulations shall be taken into consideration after the expiry of a period of sixty days from the date on which the copies of this notification are made available to the public.

Objections or suggestions, if any, duly supported by the scientific evidence, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, Food and Drug Administration Bhawan, Kotla Road, New Delhi-110 002;

2. New Delhi, the 30th July, 2015

F. No. 3-17/Phytosterol/Notification/Food Additive/FSSAI-2014—The following draft of certain regulations, further to amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, which the Food Safety and Standards Authority of India proposes to make with the previous approval of the Central Government, in exercise of the powers conferred by sub-section (1) and clause (e) of sub-section (2) of section 92 read with sub-section (2) of section 16 of the Food Safety and Standards Act, 2006 (34 of 2006), is hereby published as required by sub-section (1) of section 92 of the said Act, for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft regulations shall be taken into consideration after the expiry of a period of sixty days from the date on which the copies of the Official Gazette in which this notification is published are made available to the public;

Objections or suggestions, if any, duly supported by the scientific evidence, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, Food and Drug Administration Bhawan, Kotla Road, New Delhi-110 002;
The objections and suggestions, which may be received from any person with respect to the said draft regulations before the expiry of the period specified above, shall be considered by the aforesaid Authority.

Draft Regulations

1. (1) These regulations may be called the Food Safety and Standards (Food Product Standards and Food Additives) (Amendment) Regulations, 2015.

(2) They shall come into force with effect from the ensuing 1st January or 1st July of the year, as the case may be, subject to minimum of 180 days from the date of final notification of these regulations in the Official Gazette.

2. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 3 under ‘Substances Added to Food’ 3.1 relating to ‘Food Additives’ in sub-regulation 3.1.17 relating to ‘Other substances to be used in Specified limits’, after the clause (iv) relating to ‘Sodium Iron (III) Ethylene Diamine tetra acetate, Trihydrate (Sodium Feredetate-Na Fe EDTA)’, the following clause shall be inserted, namely:—

"(v) : Use of Plant sterol (Phytosterols) as food ingredients.—(a) The Phyto or Plant sterol from non Genetically Modified (GM) source may be used in the following categories of food products with their use at the level of 0-40mg/kg of body weight—

Yellow fat spread, milk products, milk based fruit drink, fermented milk products, cheese, salad dressings, juices and nectars, edible oils, baked products (bread).

Products containing Phyto or Plant Sterols be sold in single portions containing either maximum 3 g or maximum 1 g of phyto/ plant Sterols, calculated as free phyto or plant Sterols. And if they do not contain so, there should be a clear indication of what constitutes a standard portion of the food, expressed in g or ml, and of the amount of phyto or plant Sterol, calculated as free phyto or plant Sterol, contained in such a portion. In all events, the composition and labelling of products should be such as to allow users to easily restrict their consumption to maximum 3g/day of phytosterols through the use of either one portion containing maximum 3g, or three portions containing maximum 1g.

(b) The products referred to in sub-clause (a) shall not exceed the Acceptable Daily Intake (ADI) for Phytosterols and shall contain the label declarations as provided in the clause 54 of sub-regulation 2.4.5 of the Food Safety and Standards (Packaging and Labelling) Regulations, 2011”.

YUDHVIR SINGH MALIK, Chief Executive Officer

[ADVT. III/4/Exty./187-O/2015 (150)]

Note:— The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4, vide notification number F.No. 2-15015/30/2010, dated 1st August, 2010 and subsequently amended vide notification numbers:

(i) F.No. 4/15015/30/2011, dated the 7th June, 2013.
(ii) F.No. P.15014/1/2011-PFA/FSSAI, dated the 27th June, 2013
(iii) F.No. 5/15015/30/2012, dated the 12th July, 2013 and
(iv) F.No. P.15025/262/13-PA/FSSAI, dated the 5th December, 2014